

Maharashtra) from the Bhartiya Mazdoor Sangh, Nasik contained the following allegations:—

(i) Shri K. D. Patil, a Congress Party Leader, was appointed as General Supervisor in the mill and is being paid salary even though he does not regularly attend the mill;

(ii) Shri Patil is cultivating agricultural land belonging to the mill; and

(iii) Some of the interested officers of the mill have proposed to divide the agricultural land of the mill into housing plots and sell the same at concessional rates to a number of officers or some other favoured person.

The investigation made by the subsidiary revealed that the allegation at (i) above is incorrect. Shri Patil's attendance or absence is marked regularly. As regards the allegation at (ii) above, the position is that while the mill was under the Maharashtra State Textile Corporation, Shri Patil had been permitted to cultivate the land belonging to the mill. However, when the matter came to the notice of the subsidiary after the mill was transferred to it on its nationalisation, it was decided that no private person be permitted to cultivate the land of the mill. The allegation at (iii) is incorrect.

(c) Does not arise.

Number of Radio Licence Issued

5088. SHRI K. PRADHANI, Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) number of radio licences issued from February, 1977 to March, 1978;

(b) the number of radio receiving sets of foreign make which were given exemption and to what extent; and

(c) whether Government have given any concession to the tribal people also regarding some exemption in licences?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Statistics of radio licences are maintained only calendar year-wise. At the end of 1977, the number of radio licences issued fresh and renewed was 2,00,96,453.

(b) No separate information on number of radio receiving sets of foreign make is maintained in respect of free licences issued. However, diplomats are exempted from paying licence fee.

(c) No, Sir.

Over Staying of Foreigners

5089. SHRI ISHWAR CHAUDHRY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some foreigners are still staying in the country after the expiry of their visas;

(b) if so, the number of such foreigners; and

(c) whether some foreigners have been asked to leave the country after they were found indulging in the illegal activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) and (b). There may be cases in which some foreigners are staying in the country even after the expiry of their visas or authorised period of stay. In some of these cases, applications for extension of stay, which might have been made, might be under consideration. In other cases, suitable action is taken against the foreigner concerned in accordance with the laws relating to foreigners, whenever necessary. It is, however, not possible to indicate the actual number of foreigners over-staying at a given point of time, as it keeps on varying.